

**THE ASSAM DARRANG AND LAKHIMPUR DISTRICTS (ASSIMILATION OF
LAWS ON STATE SUBJECTS) (REPEALING) BILL, 2022**

**A
BILL**

to repeal the Assam Darrang and Lakhimpur Districts
(Assimilation of Laws on State Subjects) Act, 1951.

Preamble

Whereas it is expedient to repeal the Assam Darrang and
Lakhimpur Districts (Assimilation of Laws on State Subjects)
Act, 1951;

Assam Act
No. XV of
1951

It is hereby enacted in the Seventy-third Year of the
Republic of India as follows:-

Short title,
extent and
commencement

1. (1) This Act may be called the Assam Darrang and
Lakhimpur Districts (Assimilation of Laws on State
Subjects) (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

Repeal and
savings

2. (1) The Assam Darrang and Lakhimpur Districts
(Assimilation of Laws on State Subjects) Act, 1951 is
hereby repealed.
- (2) Notwithstanding such repeal under section 2, the
validity or effect or consequence of anything already
done or suffered or any right, title, obligation or
liability already acquired, accrued or incurred or any
remedy or proceeding in respect of any such right,
title, obligation or liability or penalty, claim or
demand etc. already enforced under the Act so
repealed, shall be deemed to have been validly done
or taken or passed under the corresponding
provisions of the Act, so repealed.

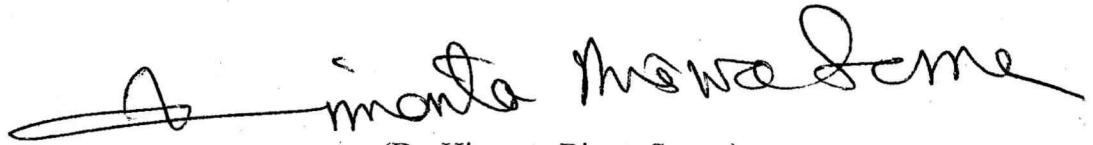
Assam Act
No. XV of
1951

Das
CHECKED BY THE
LEGISLATIVE DEPARTMENT

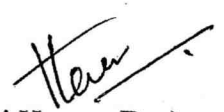
19.12.2022

STATEMENT OF OBJECTS AND REASONS

The Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) Act, 1951 is no more relevant at present times. Therefore the said Act is proposed to be repealed by **The Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) (Repealing) Bill, 2022**



(Dr. Himanta Biswa Sarma)
Chief Minister
&
Minister-in-charge,
Home & Political, Assam

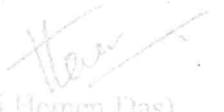


(Shri Hemen Das)
Principal Secretary,
Assam Legislative Assembly
Dispur

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(Dr. Himanta Biswa Sarma)
Chief Minister
&
Minister-in-charge,
Home & Political, Assam




(Shri Hemen Das)
Principal Secretary,
Assam Legislative Assembly
Dispur

FINANCIAL MEMORANDUM

There is no additional financial involvement in the proposed Bill.

MEMORANDUM OF DELEGATED LEGISLATION

No delegation of legislative power is sought in the proposed **The Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) (Repealing) Bill, 2022.**

A handwritten signature in black ink, appearing to read 'Himanta Biswa Sarma', with a long horizontal flourish extending to the left.

(Dr. Himanta Biswa Sarma)
Chief Minister
&
Minister-in-charge,
Home & Political, Assam

EXISTING PROVISION OF “THE ASSAM DARRANG AND LAKHIMPUR DISTRICTS (ASSIMILATION OF LAWS ON STATE SUBJECTS) ACT, 1951” (PRINCIPAL ACT) AND THE PROPOSED PROVISION OF “THE ASSAM DARRANG AND LAKHIMPUR DISTRICTS (ASSIMILATION OF LAWS ON STATE SUBJECTS) (REPEALING) BILL, 2022”

Existing Provision	Proposed Provision
The complete The Assam Darrang and Lakhimpur Districts (Assimilation of Laws on State Subjects) Act, 1951	Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.